

ITEM NO.50 REGISTRAR COURT. 1 SECTION XI
 S U P R E M E C O U R T O F I N D I A
 RECORD OF PROCEEDINGS
 BEFORE THE REGISTRAR MR. RAJESH KUMAR GOEL
Petition(s) for Special Leave to Appeal (C) No(s). 24929/2016
STATE OF UP THR. SECY. IRRIGATION & ORS. Petitioner(s)
 VERSUS

BENI MADHAV PANDEY & ANOTHER Respondent(s)
(with appln. (s) for exemption from filing O.T. and interim relief
and office report)

WITH
SLP(C) No. 24941/2016
(WITH APPLN. (S) FOR exemption from filing O.T.)
SLP(C) No. 25054/2016
(With WITH APPLN. (S) FOR exemption from filing O.T. and Interim
Relief and Office Report)
SLP(C) No. 25059/2016
(With WITH APPLN. (S) FOR exemption from filing O.T. and Interim
Relief and Office Report)
Date : 28/04/2017 This petition was called on for hearing today.
For Petitioner(s)
Ms. Shalini Kumar, Adv.
 Mr. Ardhendumauli Kumar Prasad, Adv.

For Respondent(s)
 Mr. Shekhar Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP(C) No. 24929/2016
Opportunity to respondent No.1 to file counter affidavit
has already been declined.
Last and final opportunity is granted to the Ld. Counsel
for the petitioner for taking fresh steps for service of
respondent No.2 within two weeks. Notice thereafter be
issued.

Item No.50 -2-
SLP(C) No. 25054/2016
Sole respondent has been served but no one has put in
appearance.
SLP(C) No. 24941 and 25059/2016
The Ld. Counsel for the petitioner to take fresh steps
for service of the sole respondent within two weeks, as last
opportunity. Notice thereafter be issued.
List again on 11.7.2017.

(RAJESH KUMAR GOEL)
Registrar